

**Sub: Compliance Report - OA No. 607/2018 titled as Vinod Kumar Jangra Vs State of Haryana & Ors Reg.**

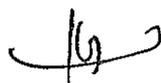
In the matter of O.A. No. 607/2018, titled as Vinod Kumar Jangra Vs State of Haryana & Ors. Hon'ble NGT vide order dated 05.09.2019 directed that Chief Secretary, Haryana shall file a compliance report before the next date of hearing on various points including action taken against the erring official, establishment of a credible monitoring system and action against polluting units. Accordingly, the following compliance report is submitted on the above subject and the same may be taken on record.

1. Disciplinary action has already been initiated against the erring officer Dr. Sunil Sheoran Scientist B, the then Field Officer, Regional Office CharkhiDadri, by HSPCB for allegedly giving false information. Chargesheet under Rule 7 of the Haryana Civil Services (Punishment & Appeal) Rules, has been issued against him vide Memo No. HSPCB/Estt./2019/8282, dated 18.12.2019.
2. Further, pursuant to the orders of NGT dated 05.09.2019, 36 teams were constituted by HSPCB vide endst. No. 3336 to 3374 dated 21.11.2019 and endst. No. 4043-4044 dated 11.02.2020, to inspect all the stone crushers of District Charkhi Dadri to check the compliance status regarding installation and adequacy of Air Pollution Control Measures i.e., wind breaking wall, covered shed, sprinkling system, metalled roads, plantation, water storage tank etc. as per the notification dated 11.05.2016 issued for stone crushers by the Environment Department, Government of Haryana,. In view of the Hon'ble National Green Tribunal directions, the teams inspected 329 Nos. of stone crushers (as per record of the HSPCB) of District Charkhi Dadri. Out of these 329 stone crushers, 116 stone crushers were non-operational (44 stone crushers were dismantled, 36 stone



crushers were found closed by themselves, 23 stone crushers were already closed by the Board, 5 stone crushers were under maintenance and 5 stone crushers were not yet established, and 3 were found abandoned.) Out of the remaining 213 stone crushers, 51 No. of stone crushers were found to be non-complying as per notification dated 11.05.2016 and were closed down by the Board. Prosecution action and Environment Compensation have been recommended against 34 units whose sample parameters were found exceeding the prescribed standards. Till now, Environment Compensation of Rs. 1,85,50,000/- has been imposed against 15 non-complying stone crushers, out of which Rs.44,593,76/- has been recovered from 6 non-complying units. Prosecution has been sanctioned against 28 non complying stone crushing units. The Board is in the process of imposing & recovering Environment Compensation and initiating prosecution action on remaining non-complying units.

3. 33 No. of stone crushing units of District Charkhi Dadri were found exceeding consented production capacity. Accordingly, Show Cause Notices were issued to these units for the said violation. The Board has also requested Mining Officer, Charkhi Dadri to take necessary action and develop a system to check the overproduction in these units.
4. Out of 51 sealed units, 18 units have preferred appeals before the appellate authority against the closure order. To avoid any ambiguity, Appellate authority had directed HSPCB to conduct inspections afresh. The Board is conducting the inspections, afresh as per orders of the Appellate authority, and will take suitable action as per Board's policy.
5. Regarding the exercise of carrying capacity assessment of District Charkhi Dadri, the HSPCB has initiated steps and received a proposal from CSIR - NEERI, which is under process. As per information received from the HSPCB, the study will be taken up following the due procedure.



6. The HSPCB has sought the report on siting parameters from District Revenue Officers and District Forest Officers. It is learnt that the Board has also received the reports pertaining to 303 units and 202 units from Revenue Department and Forest Department respectively so far, and all of them have been found to be complying with siting norms. The rest of the cases are under process in these Departments and, action will be initiated by the Board once the same are received. As per observations of CPCB, the Board has also sought re-verification of siting parameters of 5 No. units and other units located in close vicinity of these units, from District Revenue Officer and District Forest Officer.
7. With regard to monitoring of Ambient Air Quality, the HSPCB has identified 3 different locations for installation of Ambient Air Monitoring Stations in the District. Two of these stations have been installed, (one at village Jhojhu kalan and other at village Chappar, where maximum number of stone crushers are located). Further, one CAAQMS has been installed at Mini Secretariat, Charkhi Dadri, and the results of these 3 stations for the last one month reflect moderate Air Quality Index (AQI) in District Charkhi Dadri, as observed by HSPCB.

The above action taken report in compliance of the directions of this Hon'ble Tribunal, may kindly be taken on record. The remaining action against the non-complying units shall be taken expeditiously.



(Keshni Anand Arora)

Chief Secretary to Government of Haryana

To

The Registrar,  
Hon'ble National Green Tribunal  
New Delhi